

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 140 of 2011**

**Dated : 20<sup>th</sup> May, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Reliance Infrastructure Limited** ..... **Appellant(s)**

**Versus**

**M.E.R.C. & Ors.** ..... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Hasan Murtaza, Adv.  
Ms. Anjali Chandurkar, Adv.

Counsel for the Respondent(s): Ms. Prerna Priyadarshini (for R-6)  
Ms. Kanika Agnihotri &  
Mr. Karan Minocha (for MIAL)  
Mr. Buddy. A. Ranganadhan &  
Ms. Richa Bharadwaja for (R-1)

**ORDER**

The Learned Counsel for the Appellant has finished issue regarding the tariff matter. She is directed to file the comprehensive written submissions on or before 24.05.2013 after serving copy on the other side. The Learned Counsel for the Commission will also file written submissions on or before 30<sup>th</sup> May, 2013 after serving copy on the other side.

Post the matter for hearing on **30<sup>th</sup> May, 2013.**

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

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